

**COURT-II**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 198 OF 2015  
AND  
APPEAL NO. 06 OF 2016**

**Dated: 7<sup>th</sup> December, 2017**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**APPEAL NO. 198 OF 2015**

**Power Grid Corporation of India Ltd. .... Appellant(s)  
Vs.  
Central Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Ms. Swapna Seshadri  
Ms. Neha Garg  
Ms. Rhea Luthra

Counsel for the Respondent(s) : Mr. M.S.Ramalingam for R-1  
Mr. Bipin Gupta  
Mr. Paramhans for R-3 to R-5  
  
Mr. R.B.Sharma for R-13

**APPEAL NO. 06 OF 2016**

**Power Grid Corporation of India Ltd. .... Appellant(s)  
Vs.  
Central Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Sitesh Mukherjee  
Mr. Deep Rao

Counsel for the Respondent(s) : Mr. M.S.Ramalingam for R-1  
Mr. Manoj Kr. Sharma for R-3 to R-5  
Mr. R.B.Sharma for R-13

**ORDER**

Learned counsel, Ms. Swapna Seshadri and Mr. Sitesh Mukherjee appearing for the Appellants in Appeal Nos. 198 of 2015 and 06 of 2016 respectively pray for one week time to file their written submissions.

:2:

Submission made by both the counsel, at supra, place on record.

Learned counsel appearing for the Appellants are permitted to file their written submission on or before 14.12.2017 after serving copy to the learned counsel of the other side.

The learned counsel appearing for the Respondent No. 13 in Appeal Nos. 198 of 2015 & 06 of 2016 and learned counsel appearing for the Respondent Nos. 1 & 3 to 5 in Appeal No. 06 of 2016 pray for 4 days time thereafter, to file their written submissions.

Submissions made by them, at supra, place on record.

They are permitted to file their respective replies/written submissions on or before 18.12.2017 after serving copy to the learned counsel of the other sides.

Re-list this matter for hearing on 19.12.2017 as requested by the learned counsel for all the parties.

**(S.D. Dubey)**  
**Technical Member**

*bn/kt*

**(Justice N.K. Patil)**  
**Judicial Member**